

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 68/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of tariff for Solar PV Power Projects (Tranche- XII) connected to Inter State Transmission System (ISTS) and selected through competitive bidding process as per Guidelines dated 28.07.2023 issued by Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Avaada Energy Private Limited and Ors.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Ms. Aakanksha Bhola, Advocate, SECI
Ms. Anusha Nagarajan, Advocate, SECI
Shri Amit Ojha Advocate, Avaada Energy
Shri Ankit Gupta, Advocate, Avaada Energy

Record of Proceedings

Learned counsel for the Petitioner, SECI submitted that the present Petition has been filed seeking adoption of the tariff of 1000 MW Solar PV Power Projects (Tranche XII) connected to Inter-State Transmission System and selected through the competitive bidding process as per the "*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects*" dated 28.7.2023 ("Solar Guidelines") as issued by the Ministry of Power, Government of India.

2. In response to the Commission's specific query regarding the delay in approaching the Commission for the adoption of the tariff as per Clause 10.4 of the Solar Guidelines, the learned counsel for the Petitioner sought liberty to file an additional affidavit explaining the reasons for such delay. Learned counsel also added that as on date, no PPA or PSA has been signed by the Petitioner.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their reply to the Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
- (c) The Petitioner to file its affidavit indicating the reasons for the delay in approaching the Commission as per Clause 10.4 of the Hybrid Guidelines, within a week.



(d) In the above affidavit, the Petitioner to also indicate the progress made on identification of End Procurers and signing of PPAs and PSAs.

4. The Petition will be listed for hearing on **22.5.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**